CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.237/2000 in O.A.No.1382/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 7th day of November, 2000



Mrs. Rachna Sakhuja w/o Sh. Vinit Sakhuja r/o AØ23, Ganesh Nagar Pandav Nagar Complex Near Hanuman Mandir Delhi - 110 092.

.. Petitioner

(By Shri S.K.Sinha, Advocate)

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- 1. Mr. S.C.Poddar
 Director of Education
 Govt. of NCT of Delhi
 Old Secretariat
 Delhi.
- Ms. Rekha Jain Deputy Director of Education District South West, C-IV Vasant Vihar New Delhi.
- 3. Mr. P.C.Bose
 Deputy Director of Education
 District Sout West, C-IV
 Vasant Vihar
 New Delhi.
- 4. Mrs. Neena Malhotra
 Acting Principal
 Govt. Girls Middle School
 Tughlakabad Extension
 New Delhi.

... Respondents

(By Shri Mohit Madan, proxy of Mrs. Avnish Ahlawat, Advocate)

ORDER (Oral)

Justice V. Rajagopala Reddy:

Heard the counsel for the petitioner and the respondents. The following is the order that was complained of having not been complied with:

"Under the circumstances this OA is disposed of with a direction to respondents to re-engage the applicant as TGT (Maths) in preference to her juniors and outsiders within 2 months from the date of receipt of a copy of this order, with the clear stipulation that she would be allowed to work only till such time as regularly recruited persons become available. No costs."

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The learned counsel for the petitioner contends that in the same school there are certain Teachers who are juniors to her and the respondents keeping those juniors in the employment But reading of the order does petitioner is gone out. show that the juniors who are already working not time of filing of the OA should be thrown out give wa $\dagger t$ to the petitioner. The direction only say, in future the applicant should be considered for that engagement in preference to juniors or outsiders. not therefore find any cause for complaint in this However, it is stated by the learned counsel for CP. petitioner that there are at least 100 vacancies the TGT (Maths) in the Schools run the bу could which the petitioner Administration to learned counsel for the accommodated. The however, submits that as per respondents, direction of the High Court, these vacancies should be filled up only by a regularly appointed Teachers. not find any difficulty in accommodating are found till the regularly selected and vacancies appointed Teachers are replaced hem. -

3. In view of the above, the CP is closed, directing the respondents to consider the case of the petitioner if any vacancy of TGT (Maths) are available, in preference to her juniors and outsiders till the vacancies are filled up by the regularly appointed Teachers. Notices issued are discharged. No costs.

(AOVINDAN S. TAMPI)
MEMBER(A)

(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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